

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.127/MP/2025

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD due to delay in commissioning on account of Force Majeure and for recovery of additional Project Costs incurred on account of Change in Law, under the Transmission Service Agreement dated 10.12.2021 executed with Respondent No.1 and Respondent No. 2.

Petitioner : Gadag Transmission Limited (GTL)

Respondents : ReNew Solar Power Private Limited and Ors.

Date of Hearing : **13.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, GTL
Ms. Priyanka Vyas, Advocate, GTL
Ms. Garima Adlakha, Advocate, GTL
Ms. Rimali Batra, Advocate, RECPDCL
Ms. Himani Dutta, NLDC
Shri Aniket Prasoon, Advocate, VEVPL
Ms. Pratiksha Chaturvedi, Advocate, VEVPL
Ms. Tanya Bajaj, Advocate, VEVPL
Ms. Priyanshi Singh, Advocate, VEVPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment on the ground of unavailability of the arguing counsel. Allowing this request, the matter was adjourned.

2. The Petition will be listed for hearing on **16.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

